GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

RAJYA SABHA

UNSTARRED QUESTION NO. 1147 TO BE ANSWERED ON 11.02.2021

Steering Committee of Central Universities

1147. # SHRI VIVEK THAKUR:

Will the Minister of EDUCATION be pleased to state:

- (a) whether Central Universities have any Steering Committee, which consists of local MPs from Rajya Sabha and Lok Sabha;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF EDUCATION (SHRI RAMESH POKHRIYAL 'NISHANK')

(a) to (c): The Central Universities are autonomous institutions governed under the provisions of their Acts, Statutes and Ordinances framed thereunder. There is no statutory provision of Steering Committee in Central Universities. However, some Central Universities have statutory provision for their Board of Management and Court to have the representatives of Legislatures. The details of such Central Universities are annexed.

Annexure

Annexure as referred to in reply to parts (a) to (c) of Rajya Sabha Unstarred Question No. 1147 for 11.02.2021 regarding Steering Committee of Central Universities asked by Shri Vivek Thakur, Hon'ble Member of Parliament.

Sr.	Name of	Statutory	Provision in their Statutes
No.	Central	Body	
	University		
1.	Babasaheb	Board of	Three representative of the House of the People and the
	Bhimrao	Management	Council of States, two to be nominated by the Speaker of
	Ambedkar		the House of the People and one by the Chairman of the
_	University	0 1	Council of States from amongst the Members thereof.
2.	Assam	Court	Six representatives of Parliament, four to be nominated by
	University		the Speaker of the Lok Sabha from among the member thereof and two to be nominated by the Chairman of the
			Rajya Sabha from among the members thereof.
3.	Jamia Millia	Court	Three members of the Parliament, two to be nominated by
J.	Islamia Willia	Court	the Speaker of the Lok Sabha and one by the Chairman of
	Islamia		the Rajya Sabha.
4.	North-Eastern	Court	Six representatives of Parliament, four to be nominated by
	Hill		the Speaker of the Lok Sabha from among the members
	University		thereof and two to be nominated by the Chairman of the
	•		Rajya Sabha from among the members thereof. However,
			in the event that a member of Parliament becomes a
			Minister or Speaker / Deputy Speaker / Lok Sabha or
			Deputy Chairman, Rajya Sabha, her/his nomination/
			election on the Statutory Body shall be deemed to have
			been terminated.
5.	Jawaharlal	Court	Ten representatives of Parliament, six to be nominated by
	Nehru		the Speaker of the Lok Sabha and four by the Chairman,
	University,	0 1	Rajya Sabha.
6.	Manipur	Court	All members of the Parliament from Manipur.
	University		Three members of the Parliament nominated by the Speaker of the Lok Sabha, other than the members of
			Parliament from Manipur
			Two members of the Parliament nominated by the
			Chairman, Rajya Sabha, other than the members of
			Parliament from Manipur.
7.	Banaras Hindu	Court	Three representatives of Parliament, two to be nominated
09973	University	# 72000000000	by the Speaker of the Lok Sabha from among the
			members thereof and one to be nominated by the
			Chairman of the Rajya Sabha from among the members
			thereof, provided that consequent as a member of
			Parliament becoming a Minister or Speaker/Deputy
			Speaker, Lok Sabha or Deputy Chairman, Rajya Sabha,
			his/her nomination/ election of the Statutory body shall be
	RESIDENT NO. 1824 MAY		deemed to have been terminated.
8.	University of	Court	Five representatives of Parliament, three to be nominated
	Hyderabad		by the Speaker of the Lok Sabha and two by the Chairman
			of the Rajya Sabha from amongst the members thereof.

9.	University of Delhi		Three members of Parliament, two to be elected by the Lok Sabha, from among its own members, in such manner as the Speaker may direct and one to be elected by the Rajya Sabha from among its own members in such manner as the Chairman may direct. Provided further that if a Member of Parliament becoming a Minister or Speaker/Deputy Speaker Lok Sabha or Deputy Chairman, Rajya Sabha his/her nomination/election on the Statutory Body shall be deemed to have been terminated.
10.	University of Allahabad	Court	Three representatives of Parliament, two to be elected by the Lok Sabha from amongst its own members, in such manner as the Speaker may direct, and one to be elected by the Rajya Sabha from amongst its own members, in such manner as the Chairman may direct; provided that consequent upon a Member of Parliament becoming a Minister or Speaker/ Deputy Speaker, Lok Sabha or Deputy Chairman, Rajya Sabha, his election to the Court shall be deemed to have been terminated.
11.	Visva-Bharati	Court	Five representative of Parliament, three to be nominated by the Speaker of the Lok Sabha from among its members and two to be nominated by the Chairman of the Rajya Sabha from among its members.
12.	Rajiv Gandhi University	Court	One Member of Parliament each from Rajya Sabha and Lok Sabha.
13	Tripura University	Court	Two representatives of Parliament, one to be nominated by the Speaker of the Lok Sabha from among the members thereof and one to be nominated by the Chairman of the Rajya Sabha from among the members thereof. However, in the event that a member of Parliament becomes a Minister or Speaker / Deputy Speaker / Lok Sabha or Deputy Chairman, Rajya Sabha, her/his nomination/ election on the Statutory Body shall be deemed to have been terminated.
14.	Pondicherry	Court	One Member of Lok Sabha and One Member of Rajya Sabha
15.	University Aligarh Muslim University	Court	Ten members of Parliament, six to be elected by the House of the People (Lok Sabha) from amongst its members and four to be elected by the Council of States (RajyaSabha) from amongst its members
16.	Mizoram University	Court	Three representatives of Parliament, two to be nominated by the Speaker of the Lok Sabha from among the members thereof and one to be nominated by the Chairman of the Rajya Sabha from among the members thereof
17.	Nagaland University	Court	Three members of the Parliament, two to be nominated by the Speaker of the Lok Sabha from among the members thereof and one to be nominated by the Chairman of the Rajya Sabha from among the members thereof.